

Court No. - 43

Case :- CRIMINAL MISC. WRIT PETITION No. - 7015 of 2020

Petitioner :- Mumtaz Mansoori

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Aqeel Ahmad, Mohd Saifh

Counsel for Respondent :- G.A.

Hon'ble Ashwani Kumar Mishra, J.

Hon'ble Rajendra Kumar-IV, J.

Heard learned counsel for the petitioner and Sri Syed Ali Murtaza, learned AGA for the State.

This writ petition has been filed with the prayer to quash the First Information Report, registered as Case Crime No. 26 of 2020, under Section 504 IPC and Section 67 IT Act, Police Station Meerganj, District Jaunpur.

Allegation in the First Information Report is to the effect that highly derogatory remarks are made by the petitioner from his facebook ID against the Prime Minister, Home Minister and other Ministers of Government of India.

Although constitution of this country recognizes freedom of speech with every citizen but such right does not extend to hurling abuses or making derogatory remarks against any citizen much less the Prime Minister or other Ministers of the Government of India.

The First Information Report clearly discloses commissioning of cognizable offence. We find no good ground to interfere in the present writ petition filed with a prayer to quash such First Information Report.

Writ petition, accordingly, is dismissed.

Authorities shall be at liberty to proceed in the matter in accordance with law and conclude investigation at the earliest.

Copy of this order shall be sent to the Senior Superintendent of Police of the district concerned by learned AGA.

Order Date :- 15.7.2022

Akram